

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 208 of 2014**

**Dated : 12<sup>th</sup> September, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Haryana Vidyut Prasaran Nigam Ltd. .... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Samir Malik**

**ORDER**

It is submitted that the impugned Order has already been challenged by one of the Consumers in another Appeal, which has already been admitted.

Therefore, Admit. Issue notice to the Respondents returnable on 08.10.2014. Dasti service is permitted. The Registry is also directed to issue notice to the Respondents. Issue Public Notice.

Post the matter on **08.10.2014.**

**(Rakesh Nath)  
Technical Member**  
*ts/js*

**(Justice M. Karpaga Vinayagam)  
Chairperson**